

Ms. Payal Gupta & Ors. Vs. Mr. Kamal Gupta & Ors.

18.05.2020

Present: None.

Despite repeated calls, none has appeared on behalf of the plaintiff.
Be awaited till **11.30 AM**.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/18.05.2020

At 11.30 AM

Present: None.

Record reveals that on the last date of hearing, the counsel for plaintiff sought time to bring on record certain new developments in the case. However, today neither the party nor his counsel has filed any application or any document through electronic or paper book mode.

Court staff is directed to establish contact with the party and his counsel through electronic/telephonic mode (as mentioned in the Vakalatnama).

Be awaited.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/18.05.2020

At 11.45 AM

Present: None.

Court staff states that through telephone, Ld. counsel for plaintiff informs him that he was not aware that the matter is fixed for today and therefore, he seeks a short adjournment. Accordingly, the matter stands adjourned.

Be listed for appearance of plaintiff or his counsel through videoconferencing or personal presence on **20.05.2020 at 12:00 Noon**. The date and time is given at the convenience of Ld. counsel for plaintiff.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/18.05.2020